

THROUGH E-MAIL  
COMP/E-MAIL/ 2432/2016  
DATE: 14/07/2016

6190  
14 JUL 2016

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No. A(Spl)3215/2016/760/2016

Date :- 14<sup>th</sup> July, 2016

From,

Vinay G. Joshi,  
Registrar (Inspection-I),  
High Court, Appellate Side,  
Bombay- 400 032.

To,

All the Principal District & Sessions Judges,

Subject: The Commercial Courts, Commercial Division and  
Commercial Appellate Division of High Courts Act,  
2015 – implementation-regarding.

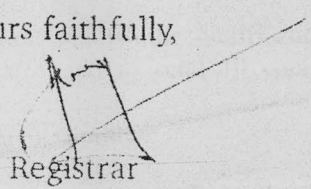
Reference : Government Notification L & JD No. SPC 1316/133/C.R.14/  
IX dated 30/06/2016.

Sir/Madam,

With reference to the subject noted above, I am to state that Government of Maharashtra, Law and Judiciary Department, has issued Notification dated 30/06/2016 to constitute a Commercial Court in each District, at sadr station (copy enclosed).

In this regard, I have been directed to forward a copy of the said Government Notification with directions to comply as per the provisions of section 15(2) of 'The Commercial Courts, Commercial Division and Commercial Appellate Division of High Courts Act, 2015', and report the compliance.

Yours faithfully,

  
Registrar  
(Inspection-I)

Encl : As above.

